

ITEM NO.1502

VIRTUAL COURT NO.2

SECTION IV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6659-6660/2010

GURUNANAK INDUSTRIES, FARIDABAD &amp; ANR.

Appellant(s)

VERSUS

AMAR SINGH (DEAD) THRU LRS

Respondent(s)

Date : 26-05-2020      These appeals were called on  
for pronouncement of judgment today.

For Appellant(s)      Mr. D.S. Chadha, Adv.  
Mr. Pradhuman Gohil, Adv.  
Ms. Charu Mathur, AOR

For Respondent(s)      Mrs. Shubhangi Tuli, AOR

Hon'ble Mr. Justice Sanjiv Khanna pronounced the judgment of the Bench comprising Hon'ble Mr. Justice N.V. Ramana, His Lordship and Hon'ble Mr. Justice Krishna Murari.

The appeals are dismissed in terms of the signed non-reportable judgment with opportunity to the parties to appear before the Supreme Court Mediation and Conciliation Centre to explore possibility of a settlement. However, in case of no settlement within a period of three months, the matter would proceed before the trial court for passing of the final decree, in accordance with law.

In view of the above, pending applications,  
if any shall also stand disposed of.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER

(Signed non-reportable judgment is placed on the file.)